

employment exchanges in the country upto June 1956, (Statewise); and

(b) the number who have been given employment?

The Deputy Minister of Labour (Shri Abid Ali): (a) and (b). The required information is given below:—

STATE	Number of registrations			Number of placements		
	Educated persons*	Others	Total	Educated persons*	Others	Total
Andhra	1,09,747	3,04,063	4,13,810	23,047	30,499	53,546
Assam	15,833	84,718	1,00,551	1,192	11,628	12,820
Bihar	86,179	3,67,685	4,53,864	7,504	45,571	53,075
Bombay	1,83,470	5,93,448	7,76,918	21,868	53,311	75,179
Delhi	1,06,940	1,74,104	2,81,044	15,073	15,036	30,109
Himachal Pradesh	1,903	20,456	22,359	506	6,641	7,147
Kerala	52,298	1,00,897	1,53,195	4,986	20,055	25,041
Madhya Pradesh	30,909	1,12,570	1,43,479	4,149	9,782	13,931
Madras	1,33,700	3,47,861	4,81,561	24,802	36,022	60,824
Mysore	50,908	1,02,866	1,53,774	4,125	10,336	14,461
Orissa	15,691	67,916	83,607	2,016	14,085	16,101
Punjab	1,06,749	3,11,895	4,18,644	12,289	55,843	68,133
Rajasthan	38,516	1,17,028	1,55,544	4,546	10,764	15,310
Uttar Pradesh	2,87,591	8,19,950	11,07,541	21,113	1,06,768	1,27,881
West Bengal	1,36,979	4,11,908	5,48,887	8,132	35,374	43,506
TOTAL	13,57,413	39,37,365	52,94,778	1,55,348	4,61,765	6,17,113

* Matriculates and above.

NOTE:—Separate figures regarding educated persons are not available for the years prior to 1953.

MOTION FOR ADJOURNMENT

GOVERNMENT'S DECISION RE. REPORT ON MAHBUBNAGAR RAILWAY ACCIDENT

Mr. Speaker: I have received notice of an adjournment motion from Shri S. L. Saxena about the decision of the Government not to accept the findings of the Commission of Inquiry consisting of Mr. S. L. T. Desai, of the Bombay High Court, which inquired into the Mahbubnagar train disaster etc. Does it contain only one recommendation of the report or several recommendations? What are the recommendations accepted and what are the recommendations not accepted? So far as such matters are concerned, whenever a committee or a commission is appointed to enquire into a particular matter, and they submit a report, and Government accept or reject or accept partially that report, it is open to any hon. Member to ask Government to lay the report on the Table of the House, and ask for a discussion on that. If we could find time, certainly, time will be allotted;

particularly on a matter of this kind, this is not the ordinary procedure, that is, just tabling an adjournment motion as to what the recommendations are, what their pros and cons are, whether the recommendations ought to be accepted or ought not to be accepted, and so on. It is not by a mere censure that this matter can be raised. Therefore, if any hon. Member.....

Shri S. L. Saksena (Maharajanj): If Government appoint a commission of enquiry like this, and they do not accept even their main recommendations, it will be a very bad precedent, and no commission will hereafter be able to give judgment independently. This is a matter of very urgent public importance. And if you permit, and if Government are prepared to give time for a two-and-a-half hour discussion, I would be glad to withdraw this adjournment motion.

Shri H. C. Mathur (Pali): I have already given notice of a motion for a discussion of that report.

Mr. Speaker: All that I can say is this. Of course, it is an important matter. Otherwise, a committee would not have been appointed. Now, that committee has submitted a report. Government may accept the report or may not accept the report, or may accept it partially. It is open to this House to discuss it.

If the hon. Member gives notice of a motion, I shall consider if we can allot a particular time; I shall also consult Government, and try. At present, I can only say that this is not the procedure to tackle matters relating to the acceptance or otherwise of a report.

Does the Minister want to say anything?

The Minister of Railways (Shri Jagjivan Ram): I was just going to say that a copy of the report has been placed in the Library of the House. The general discussion on the Railway Budget is coming, and in the meantime, hon. Members may study the report and also the modifications made by Government, and the grounds on which such modifications have been considered necessary. These points can very well be raised in the course of the general discussion on the Railway Budget.

Shri Heda (Nizamabad): In cases of this nature, as far as I have been able to observe, only five copies are placed in the Library. I feel that this number is very inadequate. I would request the Minister to have at least 12 copies placed in the Library.

Shri Jagjivan Ram: I believe about twenty-five copies have been already placed; and some more copies will be placed.

Shri T. K. Chandhuri: Apart from the Railway Administration aspect of the matter, there is another very important thing involved in this question. Government appoint some enquiry committee with a High Court judge as its chairman. It is almost a judicial enquiry. Now, that committee submits its report. And Government reject its recommendations.

There, a question of principle is involved. Am I to understand, or can I take it, that you will be pleased to accept a motion for discussing this aspect of the question?

Shri S. L. Saksena: If Government would agree to have a two-and-a-half hour discussion, I would withdraw the motion.

Mr. Speaker: I have heard enough about this. All that I can say at this stage is this. The Railway Minister has brought it to our notice that the Railway Budget is going to be presented tomorrow.....

Some Hon. Members: No; today.

Mr. Speaker: I am sorry. The Railway Budget is going to be presented today, and then, there will be discussion of the Railway Budget. In view of this, and in the light of what I have already said, such reports cannot be discussed in an adjournment motion. There must be a separate motion tabled, and if time is given, it could be discussed.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): I merely wish to add to what my colleague has said. There is no doubt about the importance of that particular disaster and the importance of the measures that we take to avoid such disasters. There is no doubt that it is an important matter for an enquiry committee or a High Court judge to make recommendations on.

Speaking for myself, I regret to say I have not read the report. So, I have no opinion about it personally. But, Government are perfectly prepared, that is, in theory, to have a discussion; in practice, it is a question of finding time; that is to say whether it will be possible during this brief Session to find time for this, apart from the discussion of the Railway Budget, I do not know. I am in your hands and the hands of the committee which deals with allocation of time.

But we shall gladly have a discussion provided time is available if got

now, later, in the next session. This matter, as you were pleased to say, cannot be taken on a motion for adjournment. The whole Report should be studied and the matter discussed then.

Dr. Ram Subbag Singh (Sasaram): Is it open to Government to express their view just on the eve of the session of the House on this matter, especially when the hon. Minister says that the House is free to discuss it in the course of the budget debate relating to the Railways?

Shri Jagjivan Ram: Is the hon. Member asking what should be the procedure?

Shri Jawaharlal Nehru: I must say that the hon. Member's suggestion is rather odd, this being announced on the eve or the morning of the meeting of the House. It has no relation to the fact. A Ministry of Government appoint a Committee on technical matters. They come to their conclusions about the Report of the Committee. It has no relation to the fact of the meeting of the House. It is open to the House to disagree with the Government's views or to vary them or to accept them. But Government have to deal with the Report of the Committee. A technical examination of it cannot await a discussion in the House.

Shri Sinhasan Singh (Gorakhpur): May I say one word on this?

Mr. Speaker: No, I am sorry. There is no end to this discussion. So far as the adjournment motion is concerned, I cannot give my consent to it.

This is, no doubt, an important matter. When a Committee has been appointed by Government, it is open to the Government to come to any conclusion about its Report, one way or the other. It is equally open to this House, if it wants, to have an opportunity to discuss the matter and bring it pointerly to the notice of the Government and to the country, that Government's decision is wrong or otherwise incorrect. It is open to hon. Members to table a motion to this effect.

So far as the time factor is concerned, during this session time does not seem to be available. But I will allow representative Members to discuss this matter during the Railway Budget debate. Copies of the Report are available here and hon. Members may make their submissions. If still, there are many other matters which have to be discussed on the floor of the House, I shall try to find time either in this session, if it is possible, or during the next session. Under the circumstances, I do not feel called upon to give my consent to this motion for adjournment.

As regards discussion of the matter, as I pointed out, nothing will be stifled. Let us hear what exactly happened regarding these recommendations and the decision of the Government. If still the House is not satisfied with it and wants to have a fuller discussion, I will certainly allow some time.

Shri Mohamad Imam (Chitaldrug): May I request that copies of the Report may be circulated to all hon. Members? Provision of five copies in the Library will not be sufficient.

Mr. Speaker: As many hon. Members as want to have copies will kindly intimate to Secretary. We will try to get copies.

Shri Mohamed Imam: If the Report is just placed on the Table of the House, I am afraid we cannot all of us go through it.

Mr. Speaker: Why should it be circulated to every hon. Member? All hon. Members who want to have copies, may write to Secretary.

PANEL OF CHAIRMEN

Mr. Speaker: I have to inform the House that under rule 9(1) of the Rules of Procedure and Conduct of Business, I have appointed the following persons as Members of the Panel of Chairmen: Sardar Hukam Singh, Pandit Thakur Das Bhargava, Shri Barman, Shrimati Renu Chakravarty, Shri Frank Anthony and Shri A. M. Thomas: